

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI

E/217/2009

(Arising out of Order-in-Appeal Nos.144/2008 dated 18.12.2008
passed by the Commissioner of Central Excise (Appeals), Madurai).

M/s. Sterlite Industries (I) Ltd.

Appellant

Vs.

CCE, Tirunelveli

Respondent

Appearance

Shri G. Krishna Moorthy, Advocate
for the appellant

Shri S. Govindarajan, AC (AR)
for the Respondents

CORAM :

Hon'ble Smt. ARCHANA WADHWA, JUDICIAL MEMBER

Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of Hearing/Decision: **30.10.2017**

FINAL ORDER No. A2493 /2017

Per: Archana Wadhwa

Ld. Advocate appearing for the appellant seeks to withdraw
the appeal under the instructions of his client.

2. No objection by the Ld. AR
3. In view of the above, we dismiss the appeal as withdrawn.

(Order dictated and pronounced in the open Court . .)

(MADHU MOHAN DAMODHAR)
TECHNICAL MEMBER

BB

(ARCHANA WADHWA)
JUDICIAL MEMBER



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